

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.89/2019 in O.A. No.4413/2011

Monday, this the 29th day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Rahul V C,
aged 34 years
s/o V C Sreejan, DCF, o/o PCCF
Govt. of Tamil Nadu and presently working as
District Forest Officer,
Gudalur Forest Division
Teh. Nilgiris,
Tamilnadu

..Applicant
(Mr. Shaji V A and Mr. Yogesh Kumar Mahur, Advocates)

Versus

Sri Chandra Kishore Misra
Secretary to Govt. of India
Ministry of Environment and Forests
Pariyavaran Bhavan,
CGO Complex
New Delhi – 110 003

..Respondent
(Mr. Hanu Bhasker, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant is an officer of Indian Forest Service (IFoS) of 2009 batch. He filed O.A. No.4413/2011 challenging his allocation to Tamil Nadu cadre. According to him, he was entitled to be allocated the Kerala cadre of the same year. The O.A. was allowed through judgment dated 30.08.2018 with certain

directions. This contempt case is filed alleging that the respondents have not implemented the judgment of the Tribunal in O.A. No.4413/2011.

2. Learned counsel for respondent has placed before us, a copy of compliance affidavit as well as notification dated 03.04.2019. It is stated that in compliance with the directions issued by the Tribunal, an exercise was undertaken and that in turn resulted in change of cadre of one Mr. Vinod Kumar D K, IFoS from Manipur-Tripura cadre to Kerala cadre.

3. We heard Mr. Shaji V A, learned counsel for applicant and Mr. Hanu Bhasker, learned counsel for respondent.

4. The directions issued by the Tribunal in the O.A. contain several facets. The relief was not straightway in favour of the applicant but an exercise was required to be undertaken to identify the officer to be posted against the insider vacancy in Kerala cadre. According to the respondents, such an exercise resulted in change of cadre of Mr. Vinod Kumar D K, IFoS. The applicant, naturally, is not satisfied with the outcome of the exercise. It is informed that he has already filed O.A. No.1145/2019 challenging the said order.

5. In that view of the matter, the contempt case is closed, leaving it open to the applicant to pursue the remedies in the pending O.A. No.1145/2019.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 29, 2019
/sunil/